

State Vs. RAHUL @ ABBAS & OTHERS
FIR No. 253/2019
PS CRIME BRANCH
U/S 21/25/29 NDPS ACT

20.04.2020

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Applicant/accused is in judicial custody since 27.08.2019.

Sh. Sachin Kumar, Ld. Counsel for the applicant/accused.

IO SI Ashok Kumar is present.

By filing the present application, applicant/accused is seeking interim bail on the ground that as per the FSL report total quantity of Heroine is 58 grams, “ which is an intermediate quantity and hence bar of Section 37 NDPS Act is not applicable to the present case, there is no other person is available to look after of his mother and to get medically examined/operated her as per medical documents and relied upon the following judgments.

(a) Ravinder Singh Versus State in Bail Application No. 3167/2019 dated 06.02.2020.

(b) Hahat @ Lilli Versus The (GNCT of Delhi) in Bail application no. 3233/2019 dated 06.02.2020.

(c) Raju Diwakar @ Pappu Vs. The State in Bail application No. 44/2020 dated 13.02.2020

(d) Firozuddin @ Bittu Versus State in Bail application No. 424/2020 dated 13.02.2020

(e) Paramjeet Singh Vs State in Bail application No. 3072/2019 dated 17.02.2020

(f) **Rajeev Vs. State of Kerala decided by Hon'ble Supreme Court on 11.07.2019.**

(g) **Sandeep Kumar Vs. CBN (Crl. Appeal No. 462/2016 decided on 08.07.2019 (Hon'ble High Court of Delhi)**

(h) **Rafiq Qureshi Vs. NCB, Eastern Zonal Unit decided on 07.05.2019.**

In the report of IO SI Ashok Kumar, the medical condition of the mother of the applicant/accused is not denied. However, bail application opposed on the ground that the other brother of applicant Deepak is able to take care of his mother during operation. This submission is opposed by the counsel for the applicant/accused, on the ground that brother is not residing with his mother. It is being inquired accordingly, whether Deepak is residing with mother or not, then IO fairly submitted that brother is not residing with the mother of applicant/accused.

Further, ld. Counsel for the applicant also submits that the earlier applicant/accused has been granted interim bail on 21.10.2019, surrendered as per the direction with further submission/request that applicant/accused is undertaking to comply the condition whatsoever, this court may deem fit.

In view of the above discussion, the application is liable to be allowed on humanitarian ground. Accordingly, applicant/accused is admitted to interim bail on furnishing bail bond and surety bond in the sum of Rs. 25,000/- till

20.05.2020 with further direction/condition:-

(a) that the applicant and his mother will follow the guidelines / directions of Govt. in respect to the lock down due to outbreak of COVID-19 pandemic.

(b) That the applicant and his mother can only be permitted to go to the hospital for the treatment.

(c) That Applicant/accused is directed to furnish his mobile number to the Jail Superintendent and remain on the same and in case, he has no mobile number, he can furnish mobile number of his mother to the Jail superintendent with the same condition, and

(d) The applicant shall not allow to leave the station Delhi and jurisdiction of this court.

Copy of this order be given dasti to the counsel for the applicant/accused and send to the Jail superintendent concerned.

(Rakesh Kumar-IV)
Duty Judge
Officiating District Judge
North West, Rohini
Delhi/ 20.04.2020.

State Vs. Ganeshi
FIR No. 36/2020
PS Mangol Puri
U/S 20(B) II (B)/29 of NDPS Act

20.04.2020

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.
Sh. C.M. Sangwan, Ld. Counsel for the
applicant/accused.

I have heard ld. Counsel for applicant/ accused and Ld.
APP for the State through telephone.

In view of the prayer made in the application, Jail
Superintendent to file report for 21.04.2020. copy of this order
along with the application be sent to the Jail Superintendent
concerned or through Whats-App on the Mobile number of
Jail superintendent concerned, if possible.

(Rakesh Kumar-IV)
Duty Judge
Officiating District Judge
North West, Rohini
Delhi/20.04.2020

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State Vs. VIKRANT SHOKEEN & ORS
FIR No. 518/2016
PS SUBHASH PLACE
U/S 364A/365/386/482/120B IPC

20.04.2020

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.
Sh. Parveen Dabas, Ld. Counsel for the
applicant/accused.

By filing the present application for accused/applicant Vikrant seeking bail on the ground/guidelines passed by Hon'ble Supreme Court of India passed in *sue-motto* WP (C) No. 1/2020 in re-contagion of COVID-19 virus in prisoners and that of the directions of Hon'ble High Court of Delhi's High Power Committee.

Further the appellant is also prayed on merit i.e. the material PWs i.e. victim and complainant did not support the case of the prosecution, the examination of the other witnesses will take a long time and applicant is the only bread earner in the family and further his arrest in the present case, the financial condition of the family getting the worst day by day due to his long incarceration.

Per-contra, ld. APP opposed the bail application through telephone.

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IO has sent report through Whats-App number of Naib Court Baldev Singh. The Report is also sent to the Ld. Counsel for the accused/applicant. Ld. Counsel objected that the detailed report has not been filed in respect of the investigation of treatment of applicant/accused.

Accordingly, IO be filed detailed report of the medical treatment of the accused/applicant for 21.04.2020 on the mobile number of HC Vikas, at 9717537079.

Order has been intimated to the IO concerned from the telephone number of Naib court HC Baldev Singh.

Naib court is directed to place the copy of the report filed by the IO today in the present application.

Put up on 21.04.2020.

(Rakesh Kumar-IV)
Duty Judge
Officiating District Judge
North West, Rohini
Delhi/20.04.2020

State Vs. SHIV KUMAR @ SHIVA
FIR No. 326/2016
PS BHARAT NAGAR
U/S 302/307/452/34 IPC

20.04.2020

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.
None for the applicant/accused.

In view of the compliance or direction of Duty Judge, NW, vide order dated 17.04.2020, Jail Superintendent filed detailed report. Same is taken on record.

In the report, it is submitted that the UTP has been taken care and proper treatment has been given.

Let copy of the report be sent to the Ld. Counsel on his e-mail ID or Whats-app number.

After appraisal the report, Ld. Counsel for applicant/ UTP submitted that he has no objection in case application is disposed of in view of the report. Accordingly, application is disposed off.

(Rakesh Kumar-IV)
Duty Judge
Officiating District Judge
North West, Rohini
Delhi/20.04.2020